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FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF

M/S VYSALI PHARMACEUTICALS LTD

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s Vysali Pharmaceuticals Ltd
2. Date of incorporation of Corporate Debtor	29/10/1979
3. Authority under which Corporate Debtor is incorporated/registered	RoC-Ernakulam
4. Corporate Identity Number of Corporate Debtor	U24231KL1979PLC003112
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	IX/639 VYSALI ROAD, EDATHALA P O, ERNAKULAM, Kerala, India, 683561 (As per ROC records)
6. Insolvency Commencement Date in respect of the Corporate Debtor	13/10/2023 (Order Received on 16/10/2023)
7. Estimated date of closure of Insolvency Resolution Process	13/04/2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	CA Francis Mathew IBBI/IPA- 001/IP-P00995/2017-2018/11642
9. Address and e-mail of the interim resolution professional, as registered with the Board	CA Francis Mathew, Illickal (H), Pakalomattam P.O, Kuravilangadu, Kottayam - 686633, Kerala Email Id: fmathewca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	CA Francis Mathew, Illickal (H), Pakalomattam P.O, Kuravilangadu, Kottayam - 686633, Kerala Email Id: vysalirp@gmail.com
11. Last date for submission of claims	30-10-2023
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Vysali Pharmaceuticals Limited** on 13/10/2023 (Order received on 16/10/2023)

The creditors of **M/s Vysali Pharmaceuticals Limited** are hereby called upon to submit their claims with proof on or before 30/10/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional: CA Francis Mathew
Date and Place::19/10/2023, Kuravilangadu

Interested bidder of Pre-bid EMD account and up to as per banking Pre-bid EMD and For detailed te in
Date: 19-10-2023
Place: Trivandrum



Notice under Financial
To, (1) Mr. Shabir House, East Pattam N.A, W/o Shabin Palluruthy, Ernakulam, Kerala No. 1, 2 & 3 amount of the following assets Mrs. Nabeesa Sheela lakh ninety thousand. Ltd. as on 05.10.2023

DETAILS OF THE
Ares of property covered in District in the state of Kerala property owned by Registered demand under SARFAESI Act, 2002 caused these Notices Borrower/s as per the terms of the sale order dated 28-09-2023 as per amount of interest the undersigned will be security. Further, the (8) of Section 13 of the
Date : 19-10-2023
Place : Cochin

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E-mail: tv

TVMLCRD/3685/KUZ/NPA

(1) Bivin Raj B, S/o B Traders, Kannammanthra // Raj Bhavan, Nedum Raj Bhavan, Mathra P Mathra PO, Karavallu Bhavan, Nedum S/o Ramakrishna Pillai

Notice issued under Assets and Enforcement
(1) The 1st of you as principal A. Cash Credit (CC - B (with only) on 10.09.20